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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

**O.A.NO.65 of 2013**  
Cuttack this the 11<sup>th</sup> day of February, 2013

**CORAM**

**HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)  
HON'BLE MR. R. C. MISRA, MEMBER (ADMN.)**

Manoj Kumar Deep,  
Aged about 27 years,  
S/o. Late Keshab Deep,  
Permanent resident of Tejang,  
P.O-Agalpur,P.S.-Barpali, Dist-Bargarh,  
At present residing at  
Qr. No.H/364, Sector-6, Rourkela,  
Dist-Sundargarh, Odisha-769002

.....Applicant

( By Advocates: Dr. B. R. Sarangi, S.N.Jena )

**-VERSUS-**

Union of India represented through

1. The Secretary,  
Steel and Mines,  
New Delhi-110 011
2. Chairman,  
Steel Authority of India Limited,  
Ispat Bhawan,  
Lodhi Road,  
New Delhi.
3. Chief Executive Officer,  
Steel Authority of India Limited,  
Rourkela Steel Plant, Rourkela,  
Dist-Sundargarh, Odisha  
Pin-769002.
4. General Manager (P&A),  
Steel Authority of India Limited,  
Rourkela Steel Plant, Rourkela,  
Dist-Sundargarh, Odisha  
Pin-769002.

*W.M.*  
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5. Asst.General Manager (PL) IR & R,  
Steel Authority of India Limited,  
Rourkela Steel Plant, Rourkela,  
Dist-Sundargarh, Odisha  
Pin-769002.
6. Asst.General Manager (PL) CEM & GS  
Steel Authority of India Limited,  
Rourkela Steel Plant, Rourkela,  
Dist-Sundargarh, Odisha  
Pin-769002.

...Respondents  
(By Advocate: ....)

**ORDER(Oral)**

**MR.A.K.PATNAIK, MEMBER(J):**

Heard Dr. B.R.Sarangi, Ld. Counsel for the applicant.

2. Dr. Sarangi submitted that the applicant received a letter vide reference No. PL-CEM & GS/460 dated 20.11.2012 in which it has been stated that the request of providing compassionate employment has been duly examined but it has been recorded that the request is not coming under the provisions enumerated in Personal Policy Circular for Medical Invalidation and accordingly, the same has not been acceded to. He submits that those provisions enumerated in the Personal Policy Circular as mentioned in the letter have not been stated and the applicant is unaware of those provisions. Accordingly, Ld. Counsel for the applicant submitted that applicant may be granted liberty to make



comprehensive representation addressing his grievance to Respondent No.3, i.e. Chief Executive Officer, Steel Authority of India Limited, Rourkela Steel Plant, Rourkela, and the applicant will be satisfied if a time frame is stipulated to consider the said representation.

3. By accepting the arguments advanced by Dr. Sarangi, Ld. Counsel for the applicant, we, at this stage, dispose of this O.A. by granting liberty to the applicant to make comprehensive representation ventilating his grievance to Respondent No.3 within a period of ten days from today. If such a representation is received by Respondent No.3 within 10 days from today then the same will be considered and the result of the said representation will be communicated to the applicant by way of a reasoned and speaking order within 30 days from the date of receipt of such representation.

4. Let copy of this order along with paper book be transmitted to Respondent No. 3 at the cost of the applicant for which Dr. Sarangi, Ld. Counsel for the applicant, will file postal requisites within 3 days.

5. With the aforesaid observation and direction, the O.A. stands disposed of at the stage of admission itself.

  
(R.C. MISRA)  
MEMBER(A)

  
(A.K. PATNAIK)  
MEMBER(J)

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